

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 314/TT/2020

Subject : Petition for revision of transmission tariff of 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for seven nos. of assets under “Transmission System associated with Rihand Stage-II” in Northern Region.

Date of Hearing : 9.7.2021

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for revision of transmission tariff of 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Transmission System associated with Rihand Stage-II” in Northern Region:

Asset-I: 400 kV D/C Rihand-Allahabad, Allahabad-Mainpuri and Mainpuri-Ballabgarh Transmission Line with associated bays;

Asset-II: ICT-I at Patiala Sub-station, LILO of one circuit of Nalagarh-Hissar Transmission Line at Kaithal, 400 kV S/C Patiala-Malerkotla Transmission Line and ICT III at Abdullapur Sub-station with associated bays;



Asset-III: ICT-I and II at Kaithal and 4 nos. 220 kV line bays at Kaithal Sub-station;

Asset-IV: ICT-II at Patiala Sub-station and LILO of one circuit (400 kV) of Nalagarh-Hissar Transmission Line at Patiala Sub-station with associated bays;

Asset-V: 315 MVA, 400/220 kV ICT-I and ICT-II along with associated bays and 4 Nos. 220 kV line bays at Mainpuri Sub-station;

Asset-VI: 400 kV S/C Dadri-Panipat Transmission Line with associated bays; and

Asset-VII: 2 nos. of 220 kV bays at Abdullapur Sub-station.

b. The subject assets were put into commercial operation during 2004-09 tariff period.

c. Revised transmission tariff of 2004-09 and 2009-14 periods is claimed pursuant to the directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL's judgments dated 22.1.2007 in Appeal No. 81 of 2005 and batch matters and dated 13.6.2007 in Appeal No. 139 of 2006 and batch matters.

d. Transmission tariff for 2014-19 period of the subject assets was determined by the Commission vide order dated 29.1.2016 in Petition No. 561/TT/2014.

e. The capital cost as admitted by the Commission vide order dated 29.1.2016 in Petition No. 561/TT/2014 has been considered by the Petitioner as on 1.4.2014 and 31.3.2019.

e. No Additional Capital Expenditure has been claimed in 2014-19 and 2019-24 tariff periods.

f. Annual lease rent being paid to the Forest Division is being claimed directly from the Respondents as per the directions given vide order dated 29.1.2016 in Petition No. 561/TT/2014. Documents relating to proof of payment during 2014-19 period towards annual lease rent have been submitted along with the instant petition.

g. None of the Respondents have filed reply in the matter.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

